

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**RAJYA SABHA  
UNSTARRED QUESTION NO 3602  
TO BE ANSWERED ON TUESDAY THE 27<sup>TH</sup> MARCH, 2018  
6 CHAITRA SAKA 1940**

**NON-DEPOSIT OF TDS BY COMPANIES**

3602.SHRI NEERAJ SHEKHAR:  
SHRI RAVI PRAKASH VERMA:  
DR. K.V.P. RAMACHANDRA RAO:

Will the Minister of FINANCE be pleased to State:

- (a) whether a scam of Rs.3200/- crore has been reported regarding diversion and non-deposit of Tax Deducted at Source by 447 private companies during 2017-18;
- (b) if so, the details thereof;
- (c) the details of the names of the companies involved in alleged TDS scam; and
- (d) the details of action Government has taken in this regard with a view to recover this amount and to curb such malpractices in future?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

(a) & (b) Enforcement action against deductors, including companies, who fail to deposit tax deducted to the account of the Central Government has been taken by the Department in several cases. During FY 2017-18, up to December 2017, criminal prosecution complaints have been filed in 757 cases (corporate as well as non-corporate) for non-deposit of tax deducted at source. Information about the amount of tax involved is not centrally maintained. However, such failures by unrelated persons at different locations over different time periods are not in the nature of a scam.

(c) Disclosure of tax related information about specific taxpayers is governed by the provisions of section 138 of the Income-tax Act, 1961.

(d) Prosecution proceedings have already been instituted in these 757 companies. Action for recovery of the due taxes along with interest has also been taken or initiated. The stringent action taken by the Government on the TDS violators is expected to deter other defaulters and improve voluntary compliance of the TDS provisions.

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